



ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 3170/2023

VISHWANATH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 75816/2024 - GRANT OF BAIL)

Date : 30-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Gaurav Agarwal, Adv.
Ms. Shristi Gupta, Adv.
Mr. Sarthak Kalra, Adv.
Mr. Abhishek Sharma, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. S. R. Setia, AOR

UPON hearing the counsel, the Court made the following
O R D E R

IA No. 75816/2024 is filed by appellant No.1 seeking
suspension of sentence and grant of bail.

This Court, through order dated 11.10.2023, granted leave
in this matter and the appeal is pending consideration but it would
take some more time for the appeal to be listed for hearing.

We also note that appellant No.2 was granted bail on
11.10.2023. Appellant No.1 is similarly circumstanced in all
respects and, therefore, we are of the opinion that the prayer of

appellant No.1 is to be acceded to. Hence, it is ordered that the sentence against appellant No.1/Vishwanath shall remain suspended and he shall be enlarged on bail, subject to appropriate conditions being imposed by the trial court.

For the said purpose, appellant No.1 shall be produced forthwith before the trial court.

IA No. 75816/2024 is allowed.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR